

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IB/362/ND/2024

IN THE MATTER OF:

Gap Investments Pte Ltd	...	Applicant
Versus		
Jag Bros Consultants Private Limited	...	Respondent

Under Section 7 IBC, 2016

Order delivered on 22.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Arjun Aggarwal, Adv. Pawas Agarwal

For the Respondent : Adv. Sahil Gupta

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Arjun Aggar, Learned Counsel for the Applicant is present. Mr. Sahil Gupta, Learned Counsel for the Respondent is present. It is submitted by the Ld. Counsel for the Respondent that reply statement has been filed however, it is not on Board. Let steps be taken to cure the defects if any and upload the same on Board. Learned Counsel for the Applicant requested a week's time to file rejoinder, a week's time is granted. List the matter on **14.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)